

Mr. Speaker: Is that also included in the terms of reference? Will the enquiry officer be able to make recommendations that such-and-such action should be taken against such-and-such officer?

Shri Hathi: In fact, he has recommended it in certain cases; in certain other cases he is going to recommend it. As I said, by the 14th or 15th he will be dealing with nearly 6 to 7 cases which are mentioned in the Das Commission Report.

Shri Nath Pal: One hears everyday in the papers about a crusade against corruption that is being waged by the Home Minister with might and main.

Mr. Speaker: It should not be so long.

Shri Nath Pal: With all humility, I clarify. This particular instance is a crucial test of his efforts in that direction. May I know whether in the light of the recommendations of the Santhanam Commission the Government is contemplating to give effect to the recommendation that those who have been found wanting in integrity are made (a) to retire compulsorily from political life, and (b) to disgorge the ill-gotten wealth which they accumulated as a result of the abuse of the public office which they held? Are the Government and the Home Minister giving effect to those recommendations in this particular case?

The Minister of Home Affairs (Shri Nanda): So far as action is concerned, that has to be taken under the terms of the law, whatever law is applicable. As regards confiscation etc. nobody can do like that arbitrarily; nothing can be done in this country. The law has to prevail. So far as public life is concerned, that is not a matter which can be answered here in these terms. The Santhanam Committee Report has been very fully considered—many of the recom-

mendations have been adopted; a few are under consideration. There will be occasion for me to let them know whatever has been done.

Shri Nath Pal: What about implementing them specifically?

Shri Nanda: Implementation also is in progress.

Shri Hari Vishnu Kamath: They are being quietly shelved.

श्री गुलशन : मैं एक जानकारी चाहता हूँ। भूतपूर्व प्रधान मंत्री श्री जवाहरलाल नेहरू ने इस हाउस में कहा था.....

अध्यक्ष महोदय : यह वक्ता नहीं है।

श्री गुलशन : इस सवाल के बारे में मैं पूछना चाहता हूँ। भूतपूर्व प्रधानमंत्री श्री जवाहरलाल नेहरू ने इस हाउस में कहा था कि दास कमिशन की रिपोर्ट जब आयेगी तो उसके ऊपर इस हाउस में बहस होगी और हाउस को यकीन में लिया जाएगा। मैं जानना चाहता हूँ कि क्या सरकार हाउस में वह रिपोर्ट लायेगी या नहीं लायेगी ?

अध्यक्ष महोदय : आज आ रही है. आपको पता होना चाहिये।

Abolition of Privy Purses

- *64. { **Shri Yashpal Singh:**
Shri Surendranath Dwivedy:
Shri Vishram Prasad:
Shri Bade:
Shri Indrajit Gupta:
Shri Bagri:
Shri Vidya Charan Shukla:
Shri Hem Raj:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government has reconsidered the question of abolition of privy purses to ex-rulers; and

(b) whether any legislation is proposed to be introduced in this connection?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) Does not arise.

श्री यशपाल सिंह : सन् 1948 में जो प्रिवी पर्स दिये जाते थे, उन में आज तक कितनी कमी की गई है ?

श्री हाथी : मेरे खयाल से 70 लाख पर एनम ।

श्री यशपाल सिंह : प्रधान मंत्री, स्वर्गीय पंडित जवाहरलाल नेहरू के नेतृत्व में सरकार ने जो वादे बालियाने रियासतों के साथ किये थे उनका क्या कुछ पास रखा जायगा या वे बालायिताक रख दिये जायें ?

अध्यक्ष महोदय : आप किस तरफ हैं ?

Shri Hathi: I could not catch the question.

Mr. Speaker: He wants to know whether those commitments would be maintained or.....

Shri Hathi: Commitments made under the Constitution?

Mr. Speaker: He has not asked about the commitments made under the Constitution; he says about the commitments made by Pandit Nehru.

Shri Hathi: Yes; Commitments of the late Prime Minister will be respected.

श्री विश्वाम प्रसाद : प्रिवी पर्स के रूप में हिन्दुस्तान में कुल कितना रुपया दिया जाता है और उस में कितनी कमी की गई है और प्रिवी पर्स का देना कब तक चलता रहेगा ?

श्री हाथी : कोई पांच करोड़ रुपया दिया जाता था । अभी उस में कोई 70 लाख रुपये कम हो गये हैं । आहिस्ता आहिस्ता इस में कमी हो रही है ।

Shri Morarka: Is there any truth in the report that though the policy of the Government is not to give more than Rs. 10 lakhs by way of privy

purse to the next generation, actually they have agreed to give Rs. 20 lakhs so far as the Nizam is concerned in the following generation?

Shri Hathi: There is no policy as mentioned by the hon. Member that the privy purse more than Rs. 10 lakhs will not be given to successors of the then rulers who had signed the agreements. The agreements were that as regards those who were given more than Rs. 10 lakhs as privy purse on succession of their successors, the privy purse will be settled but it is not that it will not be more than Rs. 10 lakhs.

Shri Morarka: The operative part of my question was whether it has been agreed to give Rs. 20 lakhs to the successor of the Nizam.

Shri Hathi: That was not the operative part. The operative part was whether more than Rs. 10 lakhs will not be given. This portion of the question which the hon. Member asks is correct.

Exodus from East Pakistan

Shri Yashpal Singh:
Shri Vishram Prasad:
Shri Rameshwar Tantia:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Dhaon:
Dr. L. M. Singhvi:
Shri D. C. Sharma:
Shri Prakash Vir Shastri:
Shri Jagdev Singh
Siddhanti:
Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Vishwa Nath Pandey:
Shri Indrajit Gupta:
Shri P. Venkatasubbalah:
Shri R. G. Dubey:
Shri Dinan Bhattacharya:
Dr. Ranen Sen:
Shri P. C. Borooah:
Shri Shree Narayan Das:
Shri Jasvant Mehta:
Shri P. R. Chakraverti:
Shri S. N. Chaturvedi: